

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1237 of 2019

IN THE MATTER OF:

Kanchanben Rasik Bavariya

...Appellant

Versus

VE Commercial Vehicles Ltd. & Anr.

...Respondents

For Appellant: Mr. Rao Abdul Ahmad Khan, Advocate

For Respondent: Mr. Rohit Aggarwal, Advocate for Respondent No. 1.

Mr. Sumit Kansal, Advocate for Respondent No. 2/RP.

O R D E R

18.03.2020 Mr. Rao Abdul Ahmad Khan, Advocate is present for the Appellant he says that arguing counsel is not present because he is not well. Time is sought. Learned counsel for Respondent No. 1 states that he has filed copy of News Paper publication done with regard to the notice of Application under Section 9 of the Insolvency and Bankruptcy Code, 2016. The same is filed with Diary No. 19402.

Learned counsel for the Interim Resolution Professional submits that in the present matter the Committee of Creditors was constituted on 6th November, 2019 and it is stated that first meeting was on 13th November, 2019 and second meeting happened on 10th December, 2019. Learned counsel for IRP states that in reply filed by him he has pointed out the non-cooperation by the Appellant and other Directors of the Corporate Debtor. He states that he will file further report regarding non-cooperation by next date. The same may be filed on Affidavit.

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List the Appeal 'For Admission (After Notice)' on **14th April, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

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